

CENTRAL INFORMATION COMMISSION

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F.No.CIC/AT/A/2006/00192

Dated, the 20th September, 2006.

Appellant : Shri Ram Phool, S/o late Shri Jodha, R/o 149, Village Tekhand, New Delhi-110 020.

Respondent : Shri Anil Shukla, PIO, Dy. Commissioner of Police, South District, Delhi Police, Hauz Khas, New Delhi.

Shri Bhim Sain Bassi, Appellate Authority, Joint Commissioner of Police, Southern Range, Delhi Police, New Delhi.

Shri Ram Phool has come up to the Commission in his second appeal against the order dated 24.4.2006 of the Appellate Authority (AA), Shri Bhim Sain Bassi, Joint Commissioner of Police (SR), and the order dated 16.3.2006 of the PIO, Shri Anil Shukla, Dy. Commissioner of Police (SD), in response to the appellant's RTI request dated 15.2.2006.

The parties were called for hearing. The appellant was represented by his son, Shri Ziley Singh. The respondents were represented by the PIO, Shri Anil Shukla, Dy. Commissioner of Police (SD).

Heard arguments.

The appellant has requested information on two counts, i.e.

- “(i) Action taken on applicant's By Hand application dated 23.6.2005 for police protection in respect of sanctioned sewer connection no.DJB/ZE/II/05/18 dated 10.6.2005[sic].
- (ii) Certified copy of the local police report.”

The reply of the CPIO states that Shri Ram Phool's complaint dated 23.6.2005 at (i) above, was not received in the Police Station. It appears that there was another application / complaint filed before the Police authorities by Shri Ram Phool's son, Shri Ziley Singh on 22.6.2005, which was enquired into. The conclusion of the enquiry on Shri Ziley Singh's petition was that the allegations against the police officers could not be established.

It needs to be mentioned here that the request for information was by Shri Ram Phool, and not by Shri Ziley Singh. In fairness to Shri Ram Phool, it is to be admitted that he is entitled to receive the report, consequent on an enquiry in his petition, which

was said to have been lost, but has now been located. In fact, that petition is now a part of the case record before the Commission. The PIO is directed to give a proper reply to the RTI petition dated 15.2.2006 to Shri Ram Phool regarding the action taken on his petition dated 23.6.2006 to the Police, which, was said to have been lost in transit. Now that Shri Ram Phool's petition to the Police authorities has been located, advisedly its contents be examined and a conclusion arrived at, which may then be transmitted to the appellant. This process should be completed within 4 weeks from the date of the receipt of this order.

Insofar as the purpose of this appeal is limited to the action taken report on Shri Ram Phool's petition, it is not necessary to go into any other matter listed in the appeal.

The appeal is disposed of with these directions.

Sd/-
(A.N. TIWARI)
INFORMATION COMMISSIONER

Authenticated by –

Sd/-
(L.C. Singhi)
Joint Secretary & Additional Registrar

Address of parties:

1. Shri Ram Phool, S/o late Shri Jodha, R/o 149, Village Tekhand, New Delhi-110020.
2. Shri Anil Shukla, PIO, Dy. Commissioner of Police, South District, Delhi Police, Hauz Khas, New Delhi.
3. Shri Bhim Sain Bassi, Appellate Authority, Joint Commissioner of Police, Southern Range, Delhi Police, New Delhi.
4. In-charge, NIC.
5. Press E Group.